

**OFFICE OF THE DISTRICT & SESSIONS JUDGE
SOUTH DISTRICT, SAKET COURTS COMPLEX, NEW DELHI**

CIRCULAR

In view of the recommendations of the Hon'ble State Court Management System Committee (SCMSC), High Court of Delhi in its minutes dated 19.09.2018, conveyed vide letter No. 252/DO/RG/DHC/2018 dated 26.11.2018 of the Registrar General, Hon'ble High Court of Delhi, it is impressed upon that all the Courts of Additional District Judges, South District dealing with the commercial cases will follow the provisions of order XV-A CPC which mandates all Commercial Courts to hold case management hearings. The Hon'ble Committee recommended that :

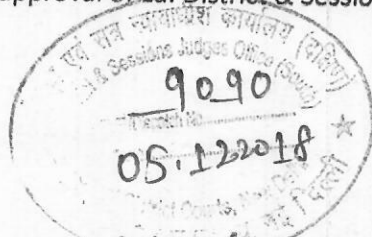
"Now that Commercial Courts have come into existence at the District level, the Committee recommends that the practice of Case Management Hearing as provided for in Order XV A CPC contained in the Schedule to the Commercial Courts Act be followed in letter and spirit. The District Judges/ Additional District Judges shall hold 'Case Management Hearing' for all commercial cases and their cause lists will have a section for cases which have been listed for 'Case Management Hearing.'"

"The Committee further recommends that the Commercial Courts shall hold 'Case Management Hearing' in two phases, with issues being framed initially and thereafter considering the witnesses to be examined, scheduling dates for filing of affidavits of evidence, examination of witnesses, etc."

Further directed that :

- (i) All the Courts dealing with commercial cases shall hold Case Management hearing under Order XV A of CPC in the newly registered commercial cases and maintain separate record of each case.
- (ii) The Courts which have been identified as Commercial Courts shall hold a Case Management hearing to decide the dates for various proceedings under Rule 5 Order XV A CPC.
- (iii) Case Management hearing may be done in two phases i.e when the issues are framed and when the dates for filing of affidavits, evidence, examination of witnesses etc. are fixed.
- (iv) The Courts shall submit the report of compliance of the recommendations of the SCMSC.

This issues with the approval of Ld. District & Sessions Judge (South).



Sanjiv Jain
5/12/18
(SANJIV JAIN)

Officer In-Charge (Judicial Branch-I)
South District, Saket Court Complex, New
Delhi

No. Jud.I/F.121/South/Saket/2018/ 27306-27316 New Delhi, Dated : 05/12/18.

Copy forwarded for information and necessary compliance to:

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. All the Courts of Additional District Judges, South District, Saket Courts Complex, New Delhi.
3. The Officer-In-Charge, Filing Section, South District, Saket Courts Complex, New Delhi.
4. Website Committee, Tis Hazari Court, Delhi.
5. Reader to the Ld. District & Sessions Judge, South District, Saket Courts Complex, New Delhi.
6. Computer Branch, South District, Saket Courts Complex, New Delhi.

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